

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.NO.1286/95

Hon'ble Shri A.V.HARIDASAN, Vice-Chairman(J)
Hon'ble Shri R.K.AHOOJA, Member(A)

New Delhi, this 4th day of August, 1995

Shri Gopi Chand, S.I.
s/o Shri Tej Pal Singh
r/o F-189, Nanakpura
NEW DELHI - 21

... Applicant

(By Mrs. Meera Chhibber, Advocate)

Versus

Union of India: through

The Secretary
Ministry of Home Affairs
North Block
New Delhi.

The Commissioner of Police
Police Head Quarters
M.S.O.Building
I.P.Estate,
NEW DELHI.

The Deputy Commissioner of Police
HQ-I, M.S.O.Building
I.P.Estate
NEW DELHI.

... Respondents

O R D E R(Oral)

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)

After making submission, the learned counsel for the applicant seeks permission to withdraw this application with a liberty to approach this Tribunal afresh in case the applicant succeeds in getting the adverse entry expunged either in a Review Application against the order the Tribunal gives or by filing SLP challenging the order of Tribunal before the Hon'ble Supreme Court. In the circumstances, we ^{rejecting the} ~~rejecting the~~ dismiss the application as withdrawn. No costs.


(R.K.AHOOJA)
MEMBER(A)

/RAO/


(A.V.HARIDASAN)
VICE-CHAIRMAN(J)